



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL WRIT PETITION ST NO. 11737 OF 2023

XYZ and another

...Petitioners

Versus

The State of Maharashtra and othes

...Respondents

Mr. Vijay Hiremath Advocate for Petitioners

Mrs. P. P. Shinde APP for the State

**CORAM : REVATI MOHITE DERE &
GAURI GODSE, JJ.**

DATE : 28th JULY 2023.

P.C. :

1. Mr. Hiremath, learned counsel for the petitioner prays that certain directions be issued to the police authorities, where missing persons complaint are filed or where allegations of kidnapping/wrongful confinement are made by family members or relatives of the LGBTQIA+ persons. He also prays that certain guidelines be issued to prison authorities, in cases where the jail inmates are from the LGBTQIA+ community.

2. According to the learned counsel for the petitioner, an amendment similar to that done by the Tamil Nadu Government in the Tamil Nadu Subordinate Police Officer Conduct Rules i.e. Rule 24-B, be incorporated in the Police Conduct Rules, Maharashtra.

3. Considering that certain guidelines are sought, learned counsel for the petitioner seeks leave to amend, so as to implead the Inspector General of Police as party respondent no. 4. Leave granted. Amendment to be carried out forthwith during the course of the day.

4. Issue notice to added respondent. Learned APP waives notice for added respondent.

5. Liberty is also granted to annex certain documents/material to the petition. Same also to be done during the course of the day.

6. Stand over to 11th August 2023. To be placed on the supplementary board.

GAURI GODSE, J.

REVATI MOHITE DERE, J.